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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 30th July, 2025

+ W.P.(C) 11199/2025 & CM APPL. 46017/2025

SEEMA RANI & ORS.

.....Petitioners

Through: Mr. Abhishek Aggarwal, Mr. Vipin

Garg and Mr. Manu Singh, Advs.

versus

MUNICIPAL CORPORATION OF DELHI

....Respondent

Through:

Ms. Harita Mehta, Adv. for MCD

(Through VC)

CORAM: HON'BLE MS. JUSTICE MINI PUSHKARNA MINI PUSHKARNA, J (ORAL):

- 1. By way of the present writ petition the petitioners are aggrieved by sealing of their shops *vide* Sealing Order dated 12th May, 2022.
- 2. Learned counsel appearing for the petitioners submits that earlier also De-sealing Order dated 08th December, 2022 was passed, wherein, the petitioners were allowed to rectify the booked portion. He further submits that however, due to the subsisting seal of the Delhi Excise Department for recovery proceedings against tenant of the petitioners, the de-sealing could not take place and the petitioners were unable to carry out the requisite work, in terms of the liberty granted by the Municipal Corporation of Delhi ("MCD").





- 3. Learned counsel appearing for the petitioners submits that the Delhi Excise Department has finally de-sealed the property in September, 2024 and property has been handed over by the Excise Department to the petitioners. However, the petitioners continue to be deprived of their shops and livelihood, as their application for temporary de-sealing and rectification of the booked portion in the premises in question, has not been allowed by the MCD. Thus, the present writ petition has been filed.
- 4. Issue notice. Notice is accepted by learned counsel appearing for the MCD.
- 5. Learned counsel appearing for the MCD submits that there is no regularization application before the MCD. She, thus, submits that the property of the petitioners has not been de-sealed.
- 6. Responding to the same, learned counsel appearing for the petitioners submits that the petitioners are seeking only temporary de-sealing for the time being, for the purposes of carrying out rectification work in the premises in question.
- 7. I have heard learned counsels for the parties and have perused the record.
- 8. This Court takes note of the De-sealing Order dated 08th December, 2022, passed by the Office of the Executive Engineer (Building)-I, Shahdara (South) Zone of MCD, wherein, following order of temporary de-sealing had been passed:





MUNICIPAL CORPORATION OF DELHI Office of the Executive Engineer (Building)-I 2nd Floor Zonal Office Building, Shahdara South Zone 419, F.I.E, Udyog Sadan, Patparganj, Delhi-110096

No. EE (B)-I/Shah(S)/2022/D- [424

Dated 08/12/1002

To

Smt. Seema rani W/o Kishan Lal 54 & 61, Khureji Khas, Delhi

Subject:- Temporary De-sealing of Property No. 54 & 61, Khureji Khas, Delhi-51

Please refer to your letter received in the office of the undersigned on 02.09.2022 vide which you had requested to temporary de-seal the property/Shop No. 54 & 61, khureji Khas, Delhi-51 for carrying out necessary ratification and removal of booked portion.

In view of above, the competent authority has allowed the temporary desealing of property / shop bearing no. 54 & 61, khureji Khas Delhi-51 on 8.12.2022 for 15 days for carrying out necessary ratification and removal of booked portion and thereafter the property will be re-sealed.

Yours Sincerely

Assistant Engineer (Bldg.)-I Shahdara South Zone

- 9. Perusal of the aforesaid order clearly shows that earlier the MCD had allowed temporary de-sealing of the property for allowing the petitioner no. 1 herein to carry out necessary rectification and removal of the unauthorized portion in the property in question.
- 10. This Court further takes note of the fact that the earlier order for rectification could not be complied with by the petitioners, on account of sealing of the property by the Delhi Excise Department.
- 11. Accordingly, it is directed as follows:





- i. The respondent-MCD shall temporarily de-seal the property bearing *Shop Nos. 53A, 54, 55 & 61 Patparganj Road, Khureji Khas, Delhi-110051,* for a period of three weeks from 01st August, 2025.
- ii. Upon temporary de-sealing, the petitioners shall carry out the requisite work for rectification and removal of the unauthorized construction from the property in question.
- iii. The MCD shall re-seal the property after expiry of three weeks from the date of de-sealing of the property.
- iv. The MCD shall, thereafter, inspect the premises in question. In case further deviations still exist, the same shall be pointed out to the petitioners.
- v. In case there are further deviations which are noticed by the MCD after inspection, liberty shall be granted to the petitioners to carry out the rectification work to remove such deviations.
- vi. For this purpose, the MCD shall grant further time to the petitioners, in accordance with the extent of deviations pointed out by the MCD.
- vii. In the event that the deviations are fully removed, the MCD shall consider the case of the petitioners for permanent de-sealing.
- 12. With the aforesaid directions, the present petition, along with the pending application, is accordingly disposed of.

MINI PUSHKARNA, J

JULY 30, 2025/KR